

Tezpur PS Case No-663 of 2022  
GR Case No-1203 of 2022  
Under Section-379 of Indian Penal Code

ORDER

02.06.2022

Case record put up today.

Accused person, namely, Md. Inamul Haque aged about 21 years is arrested and produced in connection with the instant case registered u/s-379 of IPC.

Seen the prayer of the I/O for sending the accused to judicial custody along with Memo of Arrest, Inspection Memo, Notice, Medical Report and Case Diary.

From the prayer of the I/O, it is seen that accused was arrested today. Further, on perusal of medical examination report of the accused, it is seen that accused has tested negative for COVID-19 at Kanaklata Civil Hospital, Tezpur.

No injury is noticed on the person of the accused. On being asked he stated that he is not suffering any internal and external injury.

On being asked, accused stated that his family member will engage an advocate for his defence.

Perused the case record along with forwarding report. Perusal of the same discloses that the formalities have been duly complied with by the I/O. Accordingly, the prayer of I/O for sending the accused in judicial custody is allowed. Accused person is remanded to **judicial custody till 15.06.2022.**

Seen the prayer of the I/O for perusal of seizure list along with photograph of seized 8 MM four angle iron rod (ring) total 310 pieces marked as MR No-585/22. The prayer of I/O is allowed and seizure list along with the photograph of seized iron rod ring are seen.

02.06.2022

Let furnish photostat copy of seizure list to the I.O.

Original seizure list along with photograph of seized iron rod rings be kept with the case record.

Return back the case diary to the I/O concerned.

Inform all the concerned.

Sri Nabajit Bhatta  
Chief Judicial Magistrate  
Sonitpur, Tezpur